

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD**  
**BENCH ALLAHABAD.**

*ORIGINAL APPLICATION NO.599 OF 2004.*

**ALLAHABAD THIS THE 02<sup>ND</sup> DAY OF JUNE 2004.**

**Hon'ble Mr. Justice S.R. Singh, V.C**

**Hon'ble Mr. D.R. Tiwari, A.M**

Ashish Kumar son of Sri Raj Kishor R/o Village Mund Roura Post Jamalpur,  
Munger (Bihar)

.....Applicant

**(By Advocate: Sri Shekher Kumar)**

**VERSUS.**

1. Union of India through the General Manager (P) D.L.W. Varanasi.
2. General Manager (P) D.L.W. Varanasi.
3. Divisional Rail Manager, D.L.W. Varanasi.
4. Deputy Chief Mechanical Engineer (Dy.CME) (Spares) D.L.W Varanasi.
5. F.A & C.A.O, D.L.W Varanasi.

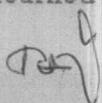
.....Respondents

**(By Advocate : Sri K.P. Singh)**

**ORDER**

**(By Hon'ble Mr. Justice S.R. Singh, V.C.)**

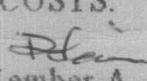
Heard Sri S.K Yadav holding brief of Sri Shekher Kumar learned counsel for  
the applicant and Sri .K.P. Singh learned counsel for the respondents.

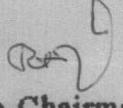


2. The service of the applicant has been terminated by means of impugned order dated 23.02.2004 as no longer required. The order appears to have been passed in the interest of Administration. The applicant was admittedly working as Telephone Attendant cum Dak Khalasi (Substitute). Representation has been preferred by the applicant, copy of which has been annexed as Annexure 15.

3. The O.A. is disposed of with a direction to the Competent Authority to consider and decide the representation dated 12.04.2004 filed by the applicant by a reasoned order expeditiously preferably within 03 months from the date of receipt of copy of this order.

NO COSTS.

  
Member-A

  
Vice-Chairman

Manish/-